

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/2005/5256/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding officer/Member,
MACT, Nalbari.

Dated Guwahati, the th 27 July, 2022.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/226 dtd. 25.07.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 14 days from 28.07.2022 to 10.08.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 27.07.2022 till the morning of 11.08.2022**, has been granted, subject to submission of your leave admissibility report from the office of the Accountant General (A&E), Assam. Further, you have been allowed to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/2005/5257-5258-5259/A, dated , 27-07-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The District & Sessions Judge, Nalbari.

3. ~~The~~ Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)